

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 02 OF 2019 &
IA NO. 16 OF 2019

Dated: 8th April, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

DCM Shriram Limited

.... **Appellant(s)**

Vs.

Jaipur Vidyut Vitran Nigam Limited & Ors.

.... **Respondent(s)**

Counsel for the Appellant (s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Ms. Neha Garg

Counsel for the Respondent (s) : Mr. Bipin Gupta for R-1

ORDER

We have heard the learned counsel appearing for the Appellant and the learned counsel appearing for the Respondent No.1. Respondent No.2 to 5, though served, are unrepresented.

The counsel for the first Respondent submitted that the order dated 26.02.2019 has been complied with.

Admit.

Four weeks' time is granted at the request of learned counsel appearing for the Appellant to file rejoinder i.e. on or before 07.05.2019 after duly serving copy to the other side.

List the matter on **15.05.2019**, as agreed by the learned counsel for the Appellant and the first Respondent No.1.

(Ravindra Kumar Verma)
Technical Member

mk/bn

(Justice N. K. Patil)
Judicial Member